

1966-67, under section 19 of the All India Institute of Medical Sciences Act, 1956. [*Placed in Library, see No. LT-1570/67.*]

- (2) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1967, published in Notification No. G.S.R. 1256 in Gazette of India, dated the 26th August, 1967, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1964. [*Placed in Library, see No. LT-1571/67.*]

STATEMENTS SHOWING THE ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES PROMISES AND UNDERTAKINGS GIVEN BY THE MINISTERS

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions shown against each:—

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|--|---|
| (i) Supplementary statement Nos. III, IV and V | Second Session, 1967<br>(Fourth Lok Sabha)    |
| (ii) Supplementary Statement No. V.            | First Session, 1967<br>(Fourth Lok Sabha)     |
| (iii) Supplementary Statement No. VII          | Sixteenth Session, 1966<br>(Third Lok Sabha)  |
| (iv) Supplementary Statement No. X             | Fifteenth Session, 1966<br>(Third Lok Sabha)  |
| (v) Supplementary Statement No. XIV            | Fourteenth Session, 1966<br>(Third Lok Sabha) |
| (vi) Supplementary Statement No. XIV           | Thirteenth Session, 1966<br>(Third Lok Sabha) |
| (vii) Supplementary Statement No. XVII         | Fifth Session, 1963<br>(Third Lok Sabha)      |

[*Placed in Library, see No. LT-1572/67.*]

EMERGENCY RISKS (GOODS) INSURANCE (THIRD AMENDMENT) SCHEME, 1967 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table—

- (1) A copy of the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1967, published in Notification No. S.O. 3588 in Gazette of India, dated the 30th September, 1967, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (2) A copy of the Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1967, published in Notification No. S.O. 3589 in Gazette of India, dated the 30th September, 1967, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [*Placed in Library, see No. LT-1573/67.*]
- (3) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1967, published in Notification No. G.S.R. 1170 in Gazette of India dated the 5th August, 1967, under sub-section (3) of section 27 of the Foreign Exchange Regulations Act, 1947. [*Placed in Library, see No. LT-1574/67.*]
- (4) A copy of the Income-tax (Fifth Amendment) Rules, 1967, published in Notification No. S.O. 3218 in Gazette of India, dated the 7th September, 1967, under section 296 of the Income-tax Act, 1961. [*Placed in Library, see No. LT-1575/67.*]
- (5) A copy of the Income-tax (Determination of Export Profits) (No. 2) Rules, 1967, published in Notification No. S.O. 3408 in Gazette of India dated, the 19th September, 1967, issued under section 2 of the Finance Act, 1967. [*Placed in Library, see No. LT-1576/67.*]
- (6) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F.4(98)/66-Fin.(E)(I) in Delhi Gazette, dated the 31st August, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union terri-

[Shri K. C. Pant]

- tory of Delhi. [*Placed in Library, see No. LT-1577/67.*]
- (7) A copy of Notification No. G.S.R. 1462 published in Gazette of India dated the 30th September, 1967, making certain amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [*Placed in Library, see No. LT-1578/67.*]
- (8) A copy of Notification No. S.O. 3419 published in Gazette of India, dated the 22nd September, 1967, issued under section 280Y of the Income-tax Act, 1961. [*Placed in Library, see No. LT-1579/67.*]
- (9) A copy each of the following Notifications under sub-section (4) of section 46 of the Wealth-tax Act, 1957 :—
- (i) The Wealth-tax (Amendment) Rules, 1967, published in Notification No. G.S.R. 1536 in Gazette of India, dated the 6th October, 1967.
- (ii) G.S.R. 1592 published in Gazette of India, dated the 18th October, 1967, containing corrigendum to G.S.R. 1536 published in Gazette of India, dated the 6th October, 1967. [*Placed in Library, see No. LT-1580/67.*]
- (10) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—
- (i) G.S.R. 1203 published in Gazette of India, dated the 5th August, 1967.
- (ii) G.S.R. 1229 published in Gazette of India, dated the 6th August, 1967.
- (iii) G.S.R. 1278 published in Gazette of India, dated the 26th August, 1967.
- (iv) G.S.R. 1279 published in Gazette of India, dated the 26th August, 1967.
- (v) G.S.R. 1343 published in Gazette of India, dated the 9th September, 1967.
- (vi) G.S.R. 1344 published in Gazette of India, dated the 9th September, 1967.
- (vii) G.S.R. 1385 published in Gazette of India, dated the 11th September, 1967.
- (viii) G.S.R. 1408 published in Gazette of India, dated the 16th September, 1967.
- (ix) The Crew Baggage (Amendment) Rules, 1967 published in Notification No. G.S.R. 1424 in Gazette of India, dated the 23rd September, 1967.
- (x) G.S.R. 1425 published in Gazette of India, dated the 23rd September, 1967.
- (xi) G.S.R. 1426 published in Gazette of India, dated the 23rd September, 1967.
- (xii) G.S.R. 1540 published in Gazette of India, dated the 7th October, 1967.
- (xiii) G.S.R. 1578 published in Gazette of India, dated the 21st October, 1967.
- (xiv) G.S.R. 1579 published in Gazette of India, dated the 21st October, 1967.
- (xv) G.S.R. 1610 published in Gazette of India, dated the 28th October, 1967.
- (xvi) G.S.R. 1611 published in Gazette of India, dated the 28th October, 1967.
- (xvii) G.S.R. 1612 published in Gazette of India, dated the 28th October, 1967.
- (xviii) G.S.R. 1613 published in Gazette of India, dated the 28th October, 1967.
- (xix) S.O. 3708 published in Gazette of India, dated the 21st October, 1967. [*Placed in Library, see No. LT-1581/67.*]

(11) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) G.S.R. 1293 published in Gazette of India, dated the 2nd September, 1967, containing corrigendum to G.S.R. 1174 published in Gazette of India, dated the 5th August, 1967.

(ii) The Customs and Central Excise Duties Export Drawback (General) Fifty-second Amendment Rules, 1967, published in Notification No. G.S.R. 1345 in Gazette of India, dated the 9th September, 1967.

(iii) The Customs and Central Excise Duties Export Drawback (General) Fifty-first Amendment Rules, 1967, published in Notification No. G.S.R. 1406 in Gazette of India, dated the 16th September, 1967.

(iv) The Customs and Central Excise Duties Export Drawback (General) Fifty-third Amendment Rules, 1967, published in Notification No. G.S.R. 1407 in Gazette of India, dated the 16th September, 1967.

(v) G.S.R. 1409 published in Gazette of India, dated the 16th September, 1967 containing corrigendum to G.S.R. 1173 published in Gazette of India, dated the 5th August, 1967. [*Placed in Library, see No. LT-1582/67.*]

(12) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944 :—

(i) The Central Excise (Twenty-first Amendment) Rules, 1967, published in Notification No. G.S.R. 1276 in Gazette of India, dated the 26th August, 1967.

(ii) The Central Excise (Twenty-second Amendment) Rules, 1967, published in Notification

No. G.S.R. 1464 in Gazette of India, dated the 30th September, 1967. [*Placed in Library, see No. LT-1583/67.*]

#### INDIAN ELECTRICITY (AMENDMENT) RULES, 1967

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table a copy of the Indian Electricity (Amendment) Rules, 1967, published in Notification No. G.S.R. 1254 in Gazette of India, dated the 26th August, 1967, under sub-section (3) of section 38 of the Indian Electricity Act, 1910. [*Placed in Library, see No. LT-1571/67.*]

#### COFFEE (FIFTH AMENDMENT) RULES 1967 & NOTIFICATION UNDER SECTION 14 OF THE FORWARD CONTRACTS (REGULATION) ACT, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHRI): I beg to lay on the Table—

(i) A copy of the Coffee (Fifth Amendment) Rules, 1967, published in Notification No. G.S.R. 1515 in Gazette of India, dated the 14th October, 1967, under sub-section (3) of section 48 of the Coffee Act, 1942. [*Placed in Library, see No. LT-1584/67.*]

(ii) A copy of Notification No. S.O. 3961 published in Gazette of India, dated the 2nd November, 1967, issued under section 14 of the Forward Contracts (Regulation) Act, 1952. [*Placed in Library, see No. LT-1585/67.*]

12.18 HRS.

#### PUBLIC ACCOUNTS COMMITTEE SIXTH, SEVENTH AND TENTH REPORTS

SHRI M. R. MASANI (Rajkot): I present the following Reports of the Public Accounts Committee :—

(1) The Sixth Report on Action taken by Government on the recommendations of the Committee contained in their Forty-third and Sixty-sixth